

CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH,
ALLAHABAD.

Dated : Allahabad this 15th day of November, 1995.

ORIGINAL APPLICATION NO. 427 of 1993

QUORUM : Hon'ble Mr. S. Das Gupta, Member-A.
Hon'ble Mr. T. L. Verma, Member-J.

1. Vijai Singh son of Sri Saal Singh,
R/o. Kothi No.2 I.V.R.I. Izzatnagar,
Bareilly.
2. Ramesh Chandra Son of Naththoo Lal,
R/o. Village Lalpur, Post Rohilkhand
University, Bareilly.
.....Applicants.

(By Advocate Sri V.K.Srivastava & Sri A.K.Gupta

Versus

1. Union of India through Secretary,
Indian Council of Agricultural Research,
New Delhi.
2. The Director,
Indian Veterinary Research Institute,
Izzatnagar, U.P. Bareilly.
3. The Farm Manager (Horticulture),
Farm Section,
Indian Veterinary Research Institute,
Izzatnagar, U. P. Bareilly.
.....Respondents.

(By Advocate Sri R.K.Tiwari & Sri J.N.Tiwari).

ORDER (oral)

(By Hon'ble Mr. S. Das Gupta, Member-A)

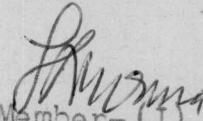
Sri V.K. Srivastava for the applicant. Sri
N. P. Singh, proxy counsel for Sri J. N. Tiwari,
for the respondents.

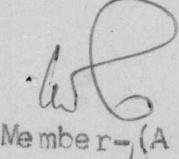
Se.

2. As the pleadings in this application have been exchanged, we heard the learned counsels for both the parties.

3. Learned counsel for the respondents submitted that this case, which relates to engagement and regularisation of service of the applicants who were a Casual Labour in I.V.R.I., is fully covered by the decision of a bench of this Tribunal in the case of Munna Lal and others Vs. Union of India and others in a bunch of applications, led by O. A. No. 1336 of 1993. This position is also conceded by the learned counsel for the ^{applicant} respondents.

4. In view of the foregoing, this application is disposed of with ~~kk~~ a direction to the respondents ~~that~~ the case of the applicant shall be determined on the basis of the ratio of the decision in the aforesaid case of Munna Lal & others.


Member-(J)


Member-(A)

VKP/-